

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**

(through web-based video conferencing platform)

Item No. 208
CP No. 05/241-242/JPR/2024
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Union Bank of India, Ministry of Corporate Affairs ...Petitioner

Versus

Shri Pankaj Sharma & Ors. (Seatel Electronics (India) Pvt. Ltd.)
...Respondent


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**


Present Through Video Conferencing: -

For the Petitioner : Manjeet Kaur, Adv.
For the Respondent : Rajendra K. Salecha, Adv.

ORDER

Heard Ms. Manjeet Kaur, Adv. appearing on behalf of the Petitioner and Mr. Rajendra K. Salecha, Adv. appearing on behalf of the Respondent No. 1 who seeks time to file reply. Proof of service with regard to other Respondents has not been filed. Issue fresh notices to the Respondent Nos. 2 to 9. Ld. Counsel for the Petitioner shall collect the notices from the Registry and send the same together with complete paper book and a copy of this order immediately to the Respondents at their addresses by speed post and file affidavit of service along with copy of postal slips and tracking reports within one week. Reply, if any, may be filed within 2 weeks, with an advance copy to the opposite counsel. List the matter on 30.05.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

April 24, 2024